free to spend the amounts as they consider proper. No control is kept over that. They only report that. That is all that is done. Then, the other case is this. They have other accounts, which they are all supposed to bring here. They cannot keep them without the permission of the Government and they cannot spend from that account without the permission of the Government.

Shri Bhupesh Gupta: If it is a liquid account, say, for sterling in a bank, how would it be calculated as to which portion of the money relates to the pre-independence period and which portion of the deposit relates to the post-independence period? When we look at the balance sheet, credit and debit, it may well be that the entire money has been exhausted and now he is spending from what has been deposited later on. How will the calculation be made in such a case as far as the liquid account is concerned?

SHRI MORARJI R. DESAI: This is known from the returns that they have been sending.

Shri M. S. GURUPADA SWAMY: In view of the fact that there is a shortage of foreign exchange, may I know whether the Government are thinking of revising its policy, so that those holdings prior to 1947 on behalf of the Princes would be, under the new circumstances, repatriated to India?

MR. DEPUTY CHAIRMAN: That is a suggestion for action. Next question.

LAXMI BANK LTD, AKOLA

*591. $\begin{cases} \text{Shri P. N. RAJABHOJ}; \\ \text{S I B D. KHOBARAGODE} \end{cases}$

Will the Minister of Finance be pleased to state the progress so far

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made in the liquidation proceedings of the Laxmi Bank Limited at Akola?

THE DEPUTY MINISTER FINANCE (SHRI B. R. BHAGAT): Out of total realisations amounting to Rs. 72 lakhs upto the second week March, 1961, the Liquidator has, upto the 28th August, 1961, issued cheques or money orders of the value of Rs. 4.55 lakhs by way of preferential pay ments of Rs. 250/- or the balance at credit, whichever is less, to 2,832 out of 17,538 savings bank depositors. The preferential claims of the employees, who have been paid their salaries upto the 31st May, 1960 are under scrutiny. The State Bank of India who were secured creditors of the Laxmi bank have been paid off. The institution of misfeasance proceedings against the directors and other persons responsible for the bank's losses is under consideration. The Liquidator is making every effort to dispose of the assets of the bank to ensure payments depositors as speedily as possible.

Shri B. D. KHOBARAGADE: May I know, Sir, whether any amount that was misappropriated by the directors of the Bank has been recovered and, if not, what steps are being taken by the Government to recover the amount from the directors of the Bank?

Shri B. R. BHAGAT: The matter has been referred to the police and they are investigating into the matter. Very soon legal steps will be taken.

Shri B. D. KHOBARAGADE: May I know, Sir whether it is a fact that even the claims of the employees of the Bank have not been considered so far, whereas preferential payments have already been made to the depositors? If so, when will the claims of the employees of the Bank be considered and when will they be paid off?

Shri B. R. BHAGAT: As I said in the answer, the employees have been paid their salaries upto 31st May, 1960. After that, i.e., between 31st May and 28th June, when the liquidation of the Bank was declared, the matter is

[†]The question was actually asked on the floor of the House by Shri B. D. Khobaragade.

under scrutiny. At present the staff of the Liquidator, which is very meagre, is under great pressure. Because of the police case and because the auditors are examining the books, some of the books are not available. Due to these reasons there has been some delay in payment, but every effort is being made to pay them off.

Shri A. D. MANI: The Bank went into liquidation last year. Am I to understand that the investigations are still going on, and how long will the Government take to complete the investigations?

SHRI B. R. BHAGAT: This is a special type of case in which the chairman and the directors committed fraud and it has resulted in a criminal case. The police is investigating into the matter. This is not a usual case. This is complicated in a sense and it has delayed the work.

विदेशों द्वारा भारतीय विद्यार्थियों को दी गई छात्रश्रृतियों का लाभ उठाना

*५६^२. श्री राम सहाय : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) १६६० के वर्ष में तथा १६६१ के वर्ष में अब तक भारतीय विद्यार्थियों को विदेशों द्वारा दी गई छात्रवृत्तियों मे भारतीय विद्यार्थियों ने कितनी छात्रवृत्तियों का लाभ उठाया और कितनी छात्रवृत्तियों का लाभ नहीं उठाया गया और उसके क्या कारण है; और

(ख) भारत द्वारा विदेशी विद्यार्थियों को दी गई छात्रवृत्तियों में से विदेशी विद्या-थियों द्वारा कितनी छात्रवृत्तियों का लाभ उठाया गया ?

†[Availing of the Scholarships offered to Indian Students by Foreign Countries

*592. Shri RAM SAHAI: Will the Minister of Education be pleased to state:

- (a) the number of scholarships availed of by the indian students from amongst the scholarships offered by foreign countries to Indian students in the year 1960 and so far during the year 1961 and the number of those which were not availed of and the reasons therefor; and
- (b) the number of scholarships: availed of by foreign students out of those offered by India to foreign students?]

शिक्षा मंत्री (डा० कालू लाल श्रीमाली): (क) ग्रीर (ख) मागी गई सचना का एक

(क) स्रोर (ख) मार्गागई सूचना का एक विवरण सभा पटल पर रख दिया गया है :

विवरण

शिक्षा मंत्रालय द्वारा प्रसारित योजनाएँ

- (क) (i) १-१-१६६० से ग्रब तक विदेशों द्वारा भारतीय छात्रों को दी गई छात्रवृत्तियों की संख्या **११६**-
 - (ii) चुने हुए विद्यार्थियों की संख्या, जो विदेश चले गए हैं। ६२०
- (iii) उन चुने हुए विद्यार्थियो की संख्या जो ग्रपने दाखिले-यात्रा के सबंध में ग्रन्तिम निर्णय होते ही विदेश चले जाएंगे

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- (iv) ऐसी छात्रवृत्तियों की मंख्या जिनके सबंध में चुनाव ग्रभी किया जाएगा
 - (v) ऐसी छात्रवृत्तियों की संख्या जिनके ग्रन्तिम-चुनाव के लिए छात्रवृत्तियां देने वाली सरकारों को नाम भेजे दिये गये हैं
- (vi) ऐसी छात्रवृत्तियों की संख्या जिनके लिए ग्रभी ग्रावेदन-पत्र ग्रामंत्रित किए जाने हैं .

^{†[]} English translation.